

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 132 OF 2019

Dated : 23rd September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. South East Central Railways **Appellant(s)**
Vs.
Chhattisgarh State Electricity Regulatory
Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey
Mr. Sumit Panwar for R-1

Mr. Nirnay Gupta for R-2

Ms. Soumya Sanyal for R-3

ORDER

Arbitration award pertaining to payments to be made by Railway to Respondent/DISCOM shall be placed on record by the Appellants.

List the matter on **16.10.2019.**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

pr/mkj